

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00278/2021

Jabalpur, this Friday, the 23rd day of July, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Tarun Agrawal S/o Shri Manmohan Agrawal DOB 15.06.1970
 Occupation Superintendent R/o Super Studio Thick Santor Morar
 Gwalior 474006 (M.P.) -Applicant

(By Advocate –**Shri S.K.Nandy**)

V e r s u s

1. Union of India, Through its Secretary Central Board of Direct Tax (CBDT) Department of Revenue Ministry of Finance Govt. of India, North Block New Delhi 110001
2. The Member (Admn./Vig) Central Board of Indirect Taxes & Customs North Block new Delhi 110001
3. Narcotics Commissioner Ministry of Finance Central Bureau of Narcotics 19 Mall Morar Gwalior 4740006 (M.P.)
4. Chief Commissioner Central Tax (CBST) Commissioner & Central Excise Bhopal Zone GST Bhawan, Paryawas Bhawan Jail Road, Bhopal 4620027 (M.P.) - Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents for not deciding the revision petition dated 02.11.2020 (Annexure A/4).



3. From the pleadings the case of the applicant is that the applicant is that the applicant was served with a charge memorandum vide order dated 06.11.2015 which was subsequently modified vide order dated 18.11.2016 (Annexure A/1). Inquiry officer was appointed and report was submitted on 10.01.2018 (Annexure A/6). The punishment was imposed upon the applicant by the disciplinary authority. The applicant preferred an appeal dated 23.01.2020 (Annexure A/8) to the appellate authority which was rejected vide order dated 03.06.2020 (Annexure A/3). The applicant thereafter preferred revision petition dated 02.11.2020 (Annexure A/4), which is still pending for consideration.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the revisionary authority is directed to decide revision petition dated 02.11.2020 (Annexure A/4) in a time bound manner.



5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the revisionary authority is directed to decide the applicant's revision petition dated 02.11.2020 (Annexure A/4) in a time bound manner.

7. Resultantly, the revisionary authority is directed to decide the applicant's revision petition dated 02.11.2020 (Annexure A/4), if not already decided, within a period of six weeks after receiving the copy of this order.

8. Needless to say that the revisionary authority shall pass the reasoned and speaking order and all the

contentions raised in revision petition Annexure A/4 shall also be dealt with.

9. With these observations, this Original Application is disposed of at admission stage itself, without going into the merits of the case.



10. The applicant shall provide the copy of this order along with copy of O.A. to the revisionary authority.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

Karuna